

**HCC No.37/2020  
(HCLC Misc.09/2021)**

**High Court of Karnataka,  
Bengaluru,  
Dated: 2<sup>nd</sup> June, 2021.**

**NOTICE**

**Sub:** Objection/suggestion, if any, from the general public/Advocates to the draft Notification with regard to amendment to Chapter XVII of the Karnataka High Court Rules, 1959, - regarding issuing of digitally signed certified copies of the order/judgment/award/decreed etc., through online mode.

**Ref:** 1. Resolution dated 19.10.2020 of the Hon'ble Full Court.  
2. Order dated 01.06.2021 of Hon'ble the Chief Justice.

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Draft Notification annexed to this Notice, with regard to subject cited above, is hereby published in the Official Website of the High Court of Karnataka, i.e., [www.karnatakajudiciary.kar.nic.in](http://www.karnatakajudiciary.kar.nic.in).

It is hereby notified that objection/suggestion, if any, to the said draft Notification, from the general public/Advocates shall be submitted to, "The Registrar General, High Court of Karnataka, Bengaluru" on or before **16.06.2021**. Any objections received subsequent to 16.06.2021 will not be considered.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

(T.G.SHIVASHANKARE GOWDA)  
REGISTRAR GENERAL I/c.

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Copy for information:

1. The Addl.Registrar Generals of High Court of Karnataka, Benches at Dharwad and Kalaburagi.
2. The Registrar (Vigilance), High Court of Karnataka, Bengaluru.
3. The Registrar (Computers), High Court of Karnataka, Bengaluru.
4. The Registrar (Administration), High Court of Karnataka, Bengaluru.
5. The Registrar (Judicial), High Court of Karnataka, Bengaluru.
6. The Addl. Registrars (Judicial), High Court of Karnataka, Benches at Dharwad and Kalaburagi.

## **NOTIFICATION**

The draft of the following Rules further to amend the High Court of Karnataka Rules, 1959, which the High Court of Karnataka proposes to make in exercise of the powers conferred by Article 227 of the Constitution of India and Section 54 of the States Reorganisation Act, 1956 (Central Act 37 of 1956) read with Sections 122 and 129 of the Code of Civil Procedure, 1908 and Section 19 of the Mysore High Court Act, 1884 (Mysore Act No.1 of 1884) and prior sanction of the Government as required under Section 21 of the said Act and all other powers thereunto enabling, for the information of all persons likely to be affected thereby as required by Section 122 of the Code of Civil Procedure, 1908 and notice is hereby given that the said draft will be taken into consideration after 15 days from the date of its publication in the Official High Court Website.

Any objection or suggestion which may be received by the High Court of Karnataka from any person with respect to the said draft Rules before the expiry of the period specified above will be considered by the High Court of Karnataka. Objections and suggestions may be addressed to the Registrar General, High Court of Karnataka, Bengaluru-560 001.

## **DRAFT RULE**

1. **Title and Commencement:-**

(1) These Rules may be called the High Court of Karnataka (Amendment) Rules, 2021.

(2) They shall come into force from the date of their final publication in the Official Karnataka Gazette.

2. **Amendment of Chapter XVII:-**

In the High Court of Karnataka Rules, 1959, in Chapter XVII, -

(i) in Rule 1, in sub-rule (3), after clause (ii) the following shall be inserted, namely;-

“(iii) by digitally signed PDF or PDF/A soft copy of the order or judgment or award or decree and other records as provided in Chapter II Sec.3, 3A of the Information Technology Act, 2000 (Central Act 21 of 2020).”

(ii) after Rule 1, the following shall be inserted, namely:-

"1A. Parties to a proceeding in the High Court of Karnataka shall be entitled as of right to apply for grants of e-certified copy of all the order or judgments or award or decree and other records uploaded to Dspace (Document Management System- DMS) of the High Court of Karnataka by making online application in the portal provided in the website of the High Court of Karnataka. Parties shall have to make payment for e-certified copy fees as may be determined from time to time under the orders of Hon'ble the Chief Justice. On proper application by online method and on payment of proper fees, a soft copy of the order or judgment or award or decree and other records, digitally signed by an officer of the High Court of Karnataka nominated by Hon'ble the Chief Justice shall forwarded to the applicant by email. Such copy shall be treated as 'certified copy' for all purposes."

BY ORDER OF THE HIGH COURT

Sd/-

(T.G.SHIVASHANKARE GOWDA)  
REGISTRAR GENERAL I/c.